

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE SITTING AT CHENNAI

ORIGINAL APPLICATION NO. 146 of 2021 (SZ)

IN THE MATTER OF

Rangadurai Thirunavukarasu,
Velachery, Chennai - 600 042

... Applicant

And

The Commissioner of Police,
Greater Chennai Police,
Periyamet, Chennai – 600 007 and others

... Respondents

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Place : Chennai

Date : 25.08.2021

Filed by :



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE SITTING AT CHENNAI

ORIGINAL APPLICATION NO. 146 of 2021 (SZ)

Rangadurai Thirunavukarasu,
S/o. Thirunavukarasu,
No.12/45, Pillaiyar Koil Street,
Velachery,
Chennai - 600 042

Applicant

And

1. The Commissioner of Police,
Greater Chennai Police,
No.132, Commissioner Office Building,
EVK Sampath Road, Vepery,
Periyamet, Chennai – 600 007
2. The Joint Chief Controller of Explosives,
A and D Wing, Block 1 - 8,
2nd Floor, Shastri Bhavan,
No.26, Haddows Road, Nungambakkam,
Chennai -600 006
3. The District Collector,
Chennai District,
District Collector Office,
No.62, Rajaji Salai, 4th Floor
Chennai - 600 001
4. The Chairman,
Tamilnadu Pollution Control Board (TNPCB),
No.76, Mount Salai, Guindy,
Chennai - 600 032
5. The Regional Director,
Regional Directorate (South)
Central Pollution Control Board (CPCB),
2nd Floor, No.77-A, South Avenue Road,
Ambattur Industrial Estate, Chennai - 600 058
6. The Commissioner
Greater Chennai Corporation,
Ripon Building,
Chennai - 600 003

*TIRUNAVUKARASU

7. The Divisional Engineer (H)
Construction and Maintenance,
Highways Department,
Chennai City Road Division,
No.394/4, Anna Salai, Saidapet
Chennai – 600 015
8. The Deputy General Manager - Retail,
Hindustan Petroleum Corporation Ltd.,
Chennai Retail RO, PETRO BHAWAN,
2nd Floor, New No.82, TTK Road, Alwarpet,
Chennai - 600 018

... Respondents

**REJOINDER AFFIDAVIT FILED BY THE APPLICANT TO THE REPLY
STATEMENT FILED BY THE 8th RESPONDENT**

I, Rangadurai Thirunavukarasu, S/o. Thirunavukarasu, aged 47 years, residing at No.12/45, Pillaiyar Koil Street, Velachery, Chennai - 600 042, do hereby solemnly affirm and sincerely state as follows :

1. I am the Applicant herein and as such I am well acquainted with the facts and circumstances of the case and competent to swear this Rejoinder Affidavit to the Reply statement filed by the 8th Respondent.

2. I have read the above Reply statement filed by the 8th Respondent and I am filing this Rejoinder Affidavit against the same and seek liberty from this Hon'ble Tribunal to file further affidavit / affidavits , if found necessary later.

3. I deny all the averments made by the 8th Respondent in the above Reply statement except those which are specifically admitted herein and the 8th Respondent is put to strict proof of the rest.

4. The Applicant states that he has filed the above Application seeking :

T. R. R. R. R. R.

A. to Permanently injunct the 8th Respondent from opening and operating the New Road-side Petroleum Retail Outlet at Door No. 100, 100 ft. Bye-Pass Road, Velachery, Chennai - 600 042 in Survey Nos. 437 (Part) and 438 (Part) of Velachery - II, Village No.137, Chennai District in gross violation to the Siting Criteria prescribed by the Central Pollution Control Board (CPCB) in Clause "H" of the Office Memorandum No. B-13011/1/2019-20/AQM/10802-10847 dated 07.01.2020 and the mandatory norms prescribed under the Circular No. 12-2009 by the Indian Road Congress.

and

B. pass such further order or orders as may be fit proper and necessary in the facts and circumstances of the case and thus render justice.

5. The Applicant further states **at the outset** that the Reply statement filed by the 8th Respondent is a bundle of lies, falsehood and fraudulent misrepresentations which have become the trademark/ characteristics of the 8th Respondent and more particularly the Counsel representing him in the present Original application. The para-wise responses to the reply statement shall prove the above fact without an iota of doubt .

6. Regarding Para Nos. 1 to 5 , 8 and 13 , there are no repartee to make by the Applicant .

7. Regarding Para No.6 & 7, these are standard allegations which the 8th Respondent regularly makes against those , who challenge their various illegal actions , without adducing any evidence/ proof. The absence of any specifics while making the various unfounded allegations against the Applicant shall reveal/ expose the casual and mischievous conduct of the 8th Respondent in making such allegations .

8. Regarding Para No.9, **the 8th Respondent has suppressed the vital fact** that he had applied and obtained Prior approval for Site development and construction of the Petroleum outlet at the proposed site , as per the approved drawing, from the 2nd Respondent on 23.02.2021 which is

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the 1st step in establishing the outlet. **Suppression and non-disclosure of this vital fact shall disentitle the 8th Respondent from making any further submissions in support of his case.** After having taken and completed the above 1st important step and applied for NOC from the 1st Respondent, the claim by the 8th Respondent that the proposal is at the nascent stage shall be liable to be outrightly rejected as preposterous and mischievous .

9. Regarding Para No.10, the Applicant has already submitted a copy of his Aadhar card as proof of his residential address and hence all the allegations by the 8th Respondent against the Applicant in this regard are false and mischievous . The Drone photograph , submitted by the Applicant , shall provide further proof regarding the other false allegations/ claims by the 8th Respondent against the Applicant. Further, the Phoenix Mall is situated at about 1 KM from the proposed site and the residence of the Applicant .

10. Regarding Para No.11, the existing Petroleum Outlet by BPCL had been established more than 30 years when either CPCB or other norms were not in existence. Hence, the allegations in this regard against the Applicant are baseless .

11. Regarding Para No.12, the false and reckless statement by the 8th Respondent is contradicted by the report dated 27.07.2021 submitted by the 6th Respondent that the old building at the proposed site has been demolished after obtaining permission from the 6th Respondent on 12.11.2020 and further ***the regularisation plan has also been got approved on 12.03.2021 for using the site for residential purposes only.***

12. Regarding Para No.14, the Applicant has submitted the CMDA map of the area which comes under mixed residential zone. It shall be foolish and ridiculous on the part of the 8th Respondent to claim that the proposed site comes under commercial category based on the website entries of the Registration department when anyone with a rudimentary knowledge of land use classification shall know that CMDA is the competent authority in this regard in respect of Chennai Metropolitan Development Area.

*T1710820073

13. Regarding Para Nos.15 to 17, the 7th Respondent is the Competent authority to decide on the issue of IRC Violations at the proposed site. The Applicant has submitted copies of the Circulars issued by the Principal secretary , Tamilnadu government and the Tamilnadu DGP directing strict compliance of IRC Norms in which no mention has been made that those circulars shall apply only for National/ State highways only.

14. The Applicant has annexed a copy of a recent Judgement dated 15.06.2021 in WP (MD) No. 10093 of 2021 in which the same Division Bench which had earlier observed on 17.10.2019 that IRC Norms are not mandatory has changed the view after taking into account the contrary view taken by another senior division bench at the Principal bench on 12.12.2019. Hence, the Judgements cited by the 8th Respondent in his reply statement are no more binding or relevant at present. (*Ref ; Annexure No.1*)

15. Regarding Para Nos. 18 and 19 , the submissions of the Applicant made in the earlier para no. 8 shall apply. Regarding the extreme concern expressed by the 8th Respondent about the wastage of judicial time in adjudicating the present dispute, it is the case of ***a devil preaching scriptures*** . While his anxiety to avoid a detailed scrutiny of the case on merits by this Hon'ble Court is understandable, raising of false and unsubstantiated allegations against the Applicant to achieve the above goal is deplorable.

16. Regarding Para No 20, the statements of the 8th Respondent that this Application is premature and is without any cause of action shall expose his ignorance of law in this regard. Definition of " substantial question relating to environment " under Sec 2(m) of NGT Act, 2019 shall include an action which is likely to cause environmental consequences . Hence, the present Application, challenging establishment of the proposed outlet, shall be maintainable as the actions already taken by the 8th Respondent towards establishment of the Petroleum outlet shall result in certain environmental consequences to the surrounding areas in which the Applicant resides.

T. J. R. R. R. R. R.

It is therefore prayed that this Hon'ble Court may be pleased to reject the Reply statement filed by the 8th Respondent being devoid of any merit and full of lies , suppression and falsehood and allow the above Original Application as prayed for and thus render justice .



Counsel for the Applicant



Applicant

VERIFICATION

I, Rangadurai Thirunavukarasu, S/o. Thirunavukarasu, aged about 47 years is residing at No. 12/45, Pillaiyar Koil Street, Velachery, Chennai - 600 042, do hereby verify that the contents of paras 1 to 21 are true to my personal knowledge and that I have not suppressed any material fact . This Rejoinder Affidavit has been read out and explained to me by the Counsel in Tamil and I have understood the same .



Applicant

Date : 22.08.2021

Place : Chennai

Attested :

T. Kofilavane
(T.KOKILAVANE, MS-153/89)



W.P.(MD)No.10093 of 2021

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT

DATED: 15.06.2021

CORAM:

THE HONOURABLE MR.JUSTICE T.S.SIVAGNAM

and

THE HONOURABLE MRS.JUSTICE S.ANANTHI

W.P.(MD)No.10093 of 2021

and

W.M.P(MD)No.7815 of 2021

R.Satheesh Kumar

: Petitioner

Vs.

1.The Government of India
Ministry of Petroleum and Natural Gas,
rep. by its Principal Secretary,
Shastri Bhawan, Dr. Rajendra Prasad Road,
New Delhi - 110001.

2.The State of Tamil Nadu
rep. by its Principal Secretary,
Department of Highways and Minor Ports,
Fort St. George
Chennai.

3.The Divisional Engineer (Highways)
Construction and Maintenance,
Palani Division, Palani,
Dindigul.



W.P.(MD)No.10093 of 2021

4.The District Collector
Dindigul District.

5.The Joint Chief Controller of Explosives,
A & B Wing, Block 1-8, 2nd Floor,
Shastri Bhavan,
26, Haddous Road,
Nungambakkam,
Chennai - 6.

6.The Managing Director
Hindustan Petroleum Corporation Ltd.,
17, Jamshedji Tata Road,
Mumbai - 400 020.

7.The Regional Manager
Hindustan Petroleum Corporation Ltd.,
Madurai Retail Regional Office,
1st floor, BSNL CMTS Bhawan,
70 feet Road,
Ellis Nagar,
Madurai - 625 016.

: Respondents

PRAYER: Petition is filed under Article 226 of the Constitution of India praying for the issue of a Writ of Mandamus to direct the respondents 2 and 4 to cancel the "No Objection Certificate" given to the petrol outlets that are situated along with State Highway and Rural Roads violating siting condition and plot size as per Clause 5(2) I of IRC : 12-2009, particularly the proposed petrol retail outlet of the seventh respondent, situated along with the State Highway Road in SH-74, in S.No. 318/5B in Karunkal Village in Gujiliamparai Taluk in Dindigul District.

For Petitioner

: Mr.R.Suriya Narayanan



W.P.(MD)No.10093 of 2021

For 1st Respondent : Mr.M.Karthikeya Venkitachalapathy,

For Respondents 2 to 4 : Mr.A.K.Manickam,
Standing Counsel for Government

ORDER

[Order of the Court was made by **T.S.SIVAGNANAM, J.**]

We have heard Mr.R.Suriya Narayanan, learned counsel appearing for the petitioner, Mr.M.Karthikeya Venkitachalapathy, learned counsel appearing for the first respondent and Mr.A.K.Manickam, learned Standing Counsel for Government appearing for the respondents 2 to 4.

2.The petitioner by way of this “Public Interest Litigation” seeks for a direction, upon the respondents 3 and 4, to cancel the “No Objection Certificate” given to the seventh respondent, Hindustan Petroleum Corporation Ltd., to establish a retail outlet in the property comprised in Survey No.318/5B in Karungal Village, Gujiliamparai Taluk, Dindigul District.

3.The learned counsel for the petitioner submitted that he is



W.P.(MD)No.10093 of 2021

aware of the orders passed by this Court in earlier Writ petition, but nevertheless in a recent order passed in the Principal Seat on 12.12.2019, in W.P.No.18753 of 2019, directions has been issued to the authorities to take note of the Indian Road Congress (IRC) guidelines.

4.The learned Standing Counsel for Government submitted that the Highways Department, is yet to receive any application and if any application is received, it will be appropriately scrutinized and taking note of the IRC guidelines.

5.In the light of the stand taken on behalf of the Highways Department, we dispose of the writ petition with a direction to take note of the relevant guidelines and instructions given to the Government of India and other authorities and submit a report to the competent authority, for further consideration. No costs. Consequently, connected miscellaneous petition is closed.

[T.S.S., J.] & [S.A.I., J.]
15.06.2021

Index : Yes / No
Internet : Yes / No
RM

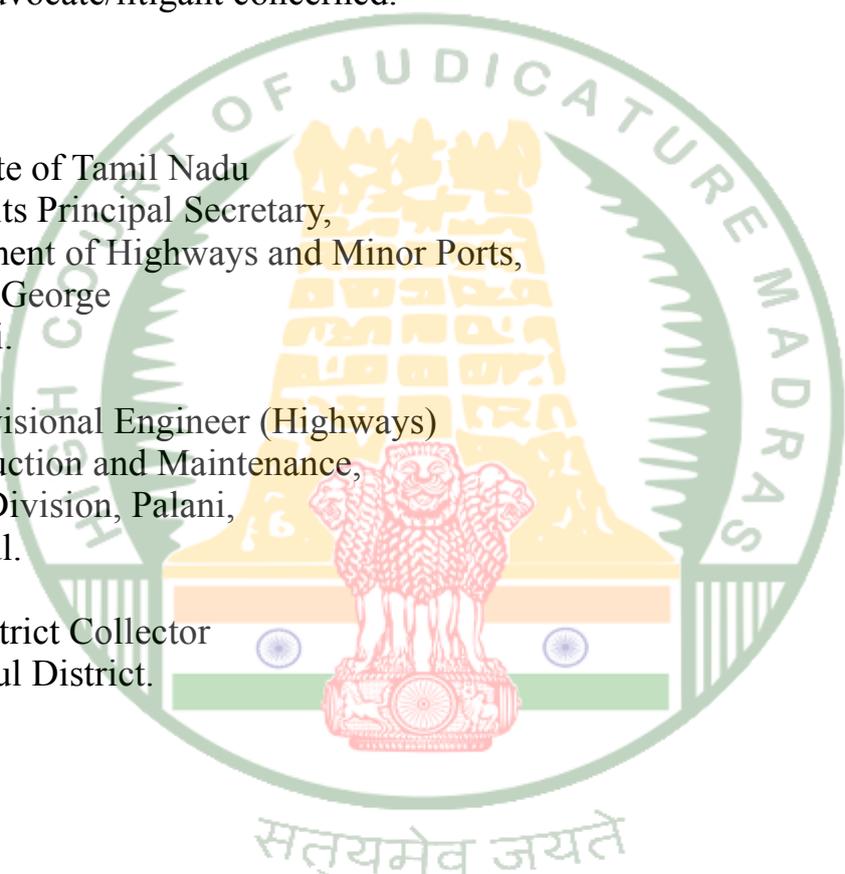


W.P.(MD)No.10093 of 2021

Note : In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.

To

- 1.The State of Tamil Nadu
rep. by its Principal Secretary,
Department of Highways and Minor Ports,
Fort St. George
Chennai.
- 2.The Divisional Engineer (Highways)
Construction and Maintenance,
Palani Division, Palani,
Dindigul.
- 3.The District Collector
Dindigul District.



WEB COPY

ANNEXURE - 2

13

BEFORE THE MADURAI BENCH OF MADRAS HIGH COURT
(Special Original Jurisdiction)

Friday, the Twenty Third day of April Two Thousand and Twenty One
PRESENT

The Hon`ble Mr.Justice T.S.SIVAGNANAM
and

The Hon`ble Mrs.Justice S.ANANTHI
WP(MD) No.8417 of 2021

M.LIAKATH ALI

... PETITIONER

Vs

1 THE STATE OF TAMIL NADU
REP. BY ITS CHIEF SECRETARY,
ST.GEORGE FORT,
CHENNAI

2 THE DISTRICT COLLECTOR,
DINDIGUL DT

3 THE DISTRICT REVENUE OFFICER
DINDIGUL DT

4 THE JOINT CHIEF CONTROLLER OF EXPLOSIVES,
A AND B WING, BLOCK 1-8, 2ND FLOOR,
SHASTRI BHAVAN, 26, HADDOUS ROAD,
NUNGAMBAKKAM, CHENNAI 6

5 THE EXECUTIVE ENGINEER (W.R.O),
MANJALAR SUB DIVISION, PUBLIC WORKS DEPT.,
PERIYAKULAM

6 THE TERRITORY MANAGER
BHARATH PETROLEUM CORPORATION LTD.,
NO.37, TIRUPPARANKUNDRAM ROAD,
PASUMALAI, MADURAI 4

7 P.SUCHITRA

... RESPONDENTS

Petition filed praying that in the circumstances stated therein and in the affidavit filed therewith the High Court may be pleased to issue a Writ of Certiorarified Mandamus or any other writ or direction in the nature of writ, calling for the records pertaining to the No Objection Certificate in R.Dis.No.3297/2021/C4, dt.26.02.2021, issued by the 3rd respondent, in favour of the 7th respondent for having the petrol bunk in the land in S.No.638/3 in Ward -15, in Batlagundu Village, in Nilakottai Taluk in Dindigul District, and quash the same as it violates siting criteria of Central Pollution Control Board and the Tamil Nadu State Laws and to direct the 1st respondent to issue the suitable directions to all the District Collectors of the State to scrupulously follow the siting criteria of CPCB and the Tamil Nadu State Laws while granting "No Objection Certificate" to the persons for having the petrol bunk

in their agricultural lands adjoining to the water bodies.

ORDER : This petition coming up for orders on this day, upon perusing the petition and the affidavit filed in support thereof and upon hearing the arguments of SURIYA NARAYANAN.R, Advocate for the petitioner and Mr.K.P.KRISHNA DASS, Special Government Pleader for R1 to R3 and Mr.S.NATESH RAJA, Standing Counsel for R6, the court made the following order:-

[Order of the Court was made by **T.S. SIVAGNANAM, J.**]

Notice to the 7th respondent through Court and privately for hearing on 11.06.2021.

2. The question involved in the instance case is whether the CPCB guidelines for setting up of new petrol pump has been violated or not?.

3. The learned Standing Counsel appearing for the sixth respondent-BPCL submitted that the guidelines itself provide for certain measures by erecting double-walled tanks or concrete protection walls, even in respect of retail outlets coming within 50 meters to 100 meters from the nearest point of surface waterbody.

4. The learned Special Government Pleader appearing for the respondents 1 to 3, read the report submitted by the Tahsildar, from which, it is clear that the waterbody is situated 20 meters from the proposed site.

5. It is further submitted that the fifth respondent-Public Works Department, has granted permission for construction of the bridge. From the rough sketch produced by the petitioner in page No.24 of the typed set of papers, we find that apart from the waterbody, there is a surplus weir and a channel which is in between the proposed site and the Highways.

6. Therefore, in order to have a very clear picture as to whether there is any violation of siting guidelines, the respondents 3 and 5, are directed to file counter affidavit. It is open to the sixth respondent also to file a counter affidavit. Since we are inclined to entertain the writ petition, there shall be an order of status quo to be maintained prevailing on site as on date (23.04.2021).

7. List the matter on **11.06.2021**.

sd/-
23/04/2021

/ TRUE COPY /

/ /2021
Sub-Assistant Registrar (C.S.)
Madurai Bench of Madras High Court,
Madurai - 625 023.

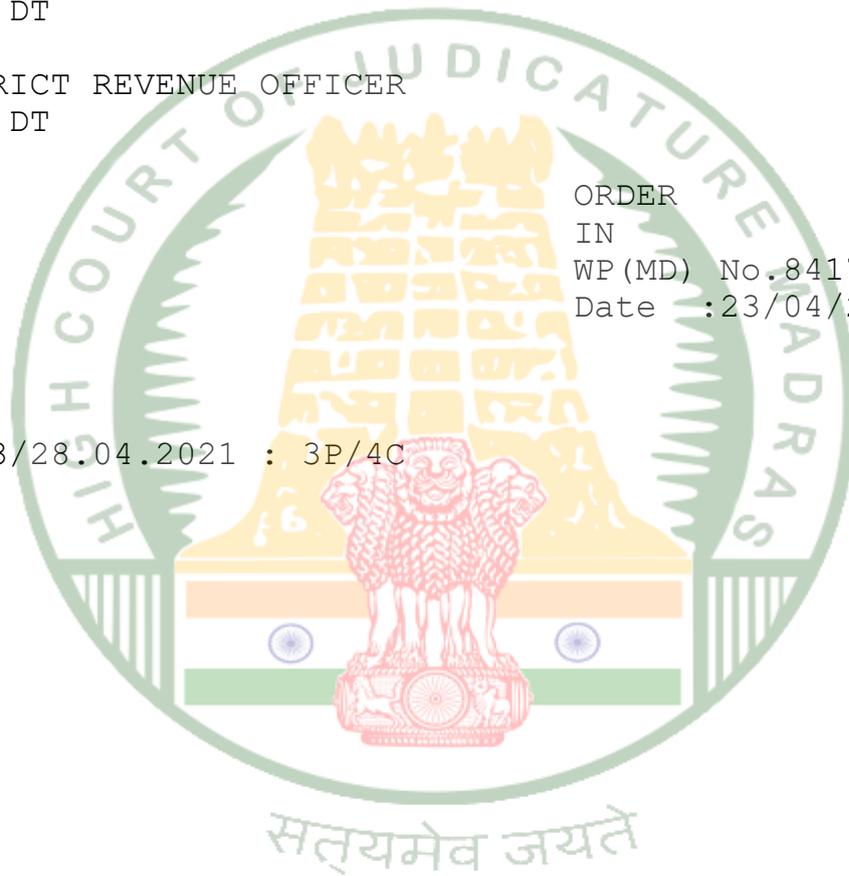
Note : In view of the present lock down owing to COVID-19 pandemic, a web copy of the order may be utilized for official purposes, but, ensuring that the copy of the order that is presented is the correct copy, shall be the responsibility of the advocate/litigant concerned.

TO

- 1 THE CHIEF SECRETARY,
STATE OF TAMIL NADU
ST.GEORGE FORT,
CHENNAI
- 2 THE DISTRICT COLLECTOR,
DINDIGUL DT
- 3 THE DISTRICT REVENUE OFFICER
DINDIGUL DT

ORDER
IN
WP(MD) No.8417 of 2021
Date :23/04/2021

SMA/PN/SAR-3/28.04.2021 : 3P/4C



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37	MAMBAKKAM TO RAJAKULAM ON NH4 RHS FROM MAMBAKKAM	KANCHIPURAM	1800	40	45	NH-4
38	WITH IN 3 KMS FROM ORAGADAM JUNCTION	KANCHIPURAM	1800	40	45	
39	BETWEEN MELMARUVATHUR AND ACHIRAPAKKAM ON RHS FROM MELMARUVATHUR ON NH45	KANCHIPURAM	1800	40	45	NH-45
40	BETWEEN NAVALUR & KANNAGAPATTU ON LHS FROM NAVALUR ON OMR	KANCHIPURAM	1800	40	45	
41	FROM PATTIPULAM TO MAHABALIPURAM ON ECR	KANCHIPURAM	1800	40	45	SH-49
42	BETWEEN VEDAL & DHAMAL ON NH4 ON RHS FROM VEDAL	KANCHIPURAM	12000	100	120	NH-4
43	THIRUMAZHISAI 24.6 KM STONE TO SIRIPERUMBUDUR 42.1 KM STONE (RHS)	KANCHIPURAM	12000	100	120	NH-4
44	SIRIPERUMBUDUR 25KM STONE TO ORAGADAM 6 KM STONE (LHS)	KANCHIPURAM	12000	100	120	SH-48
45	KANCHIPURAM 40.8 KM STONE TO KATTANGULUTHUR 40.9 KM STONE	KANCHIPURAM	1800	40	45	NH-45
46	RED HILLS TO ARAMBAKAM ON RHS	THIRUVALLURU	1800	40	45	NH-5
47	ARAMBAKAM FLYOVER TO CHEMBARAMBAKAM	THIRUVALLURU	1800	40	45	NH-4
48	MFL JUNCTION TO PONNERI	THIRUVALLURU	1800	40	45	SH-50
49	TIRUMAZHISAI TO THIRUVALLUR	THIRUVALLURU	1800	40	45	SH-56
50	MANALI TO MADHAVARAM ON SH2	THIRUVALLURU	1800	40	45	SH-2
51	RED HILLS 20.1 KM STONE to ARAMBAKAM 47.6 KM STONE (LHS)	THIRUVALLURU	12000	100	120	NH-5
52	MANALI 4.8 KM STONE TO PONNERI 26 KM STONE (LHS/RHS)	THIRUVALLURU	12000	100	120	SH-56
53	GUMMUDIPUNDI TO ARAMBAKAM ON LHS	THIRUVALLURU	1800	40	45	NH-5
54	MADHAVARAM TO VADAPERUMBAKAM ON SH 111	THIRUVALLURU	540	30	18	SH-111
55	KILANCHIPATTU - SIRUKOTHAN	TIRUVANNAMALAI	1600	40	40	NH-77
56	SOMASIPADI - KIL PENNATHUR	TIRUVANNAMALAI	1600	40	40	NH-77

REQUIREMENT OF LAND

Sealed offers are invited on a two bid system i.e. **A) Technical Bid, B) Financial Bid** from absolute and exclusive owners or co-owners for transfer of plot or land by way of **OUTRIGHT SALE** or **LEASE** (minimum 29 years) to Hindustan Petroleum Corporation Limited to set up **RETAIL OUTLETS** at the following locations in **TAMIL NADU & Pondicherry**. The applicant should have no objection from other co-owners or parties having interest in the land. The parties who have entered into Technical registered agreement for sale with owners in possession before the date of release of this advt. can also apply.

Sl. No.	LOCATION	DISTRICT	MINIMUM PLOT SIZE IN METRES			If Highway NH/SH No.
			Area	Front age	Depth	
1	DALMIAPURAM ON NH-227	TRICHY	1800	40	45	NH-227
2	TRICHY-SAMAYAPURAM ON NH-45 LHS	TRICHY	1800	40	45	NH-45
3	TRICHY-SAMAYAPURAM ON NH-45 RHS	TRICHY	1800	40	45	NH-45
4	PALPANNAI TO THUVAKUDY ON NH-67 Both Sides	TRICHY	1800	40	45	NH-67
5	VADAMANGALAM TO MADAKADIPET on NH-45A	PONDICHERRY	1800	40	45	NH-45A
6	VALLAM TO SALIYAMANGALAM ON NH 67	TANJORE	1800	40	45	NH-67
7	NEYVELI TOWNSHIP	CUDDALORE	900	30	30	
8	CHINNAANERKUNAM TO KEELEDAYALAM, on LHS NH45 (TRICHY-CHENNAI ROAD)	VILLUPURAM	1800	40	45	NH45
9	PONDICHERRY TOWN & PHERIPHERI	PONDICHERRY	500	25	20	
10	V.N.KOTTAI 124 Km STONE TO SENGIPATTI 107 Km STONE (RHS)	TANJORE	12000	100	120	NH-67
11	POLLACHI - GOPALAPURAM	COIMBATORE	1800	40	45	SH-52
12	COIMBATORE - PERIYANAICKENPALAYAM ON NH181	COIMBATORE	1800	40	45	NH-181
13	COIMBATORE - SARAVANAMPATTY ON NH 948 (LHS)	COIMBATORE	1800	40	45	NH-948
14	NH 81 (OLD NH67), BETWEEN SULUR & PAPPAMPATTI PIRIVU	COIMBATORE	1800	40	45	NH81(OLD NH-67)
15	NH83 (OLD NH 209), BETWEEN KINATHAKADAVU TO MALUMICHAMPATTY	COIMBATORE	1800	40	45	NH83(OLD NH-209)
16	NEELAMBUR 91 KM STONE TO BHAVANI 66 KM STONE (LHS)	COIMBATORE	1800	40	45	NH-544
17	BETWEEN AVINASHI AND CHENGAPALLI ON NH544 (LHS TO WARDS SALEM)	COIMBATORE	1800	40	45	NH-544
18	MADURAI CITY WITHIN CORPORATION LIMITS	MADURAI	520	26	20	
19	KARIAIKUDI TOWN & PERIPHERY	SHIVANGANGAI	520	26	20	
20	NH38 (OLD No.NH 45B) BETWEEN MADURAI & MELUR	MADURAI	1800	40	45	NH38(OLD NH-45B)
21	NH44 (OLD No.NH7) BETWEEN KM STONE NO.12 AND 19 ON LHS TOWARDS KAPPALUR TOLL PLAZA	MADURAI	1800	40	45	NH44(OLD NH-7)
22	NH44 (OLD NH7) BETWEEN NANGUNERI TOLL GATE & IRT COLLEGE ON LHS FROM NANGUNERI	TIRUNELVELI	1800	40	45	NH44(OLD NH-7)
23	NH 208 BETWEEN KUTHUKALVALASAI & KADAYNALLUR	TIRUNELVELI	1800	40	45	NH-208
24	MADURAI 410 KM STONE TO DINDIGUL 380 Km STONE (RHS)	DINDIGUL / MADURAI	12000	100	120	NH-7
25	HOSUR ON HOSUR RING ROAD (SH-208) BETWEEN JUNCTION OF SH-208 WITH THALLY ROAD AND JUNCTION OF SH-208 WITH DENKANIKOTTAI ROAD	KRISHNAGIRI	1800	40	45	SH-208
26	HOSUR TOWN ON SH-17 (FROM NH-44 (OLD NH7) JUNCTION TO OUTER RING ROAD JUNCTION)	KRISHNAGIRI	1800	40	45	NH44(OLD NH-7)
27	THOPPUR TOLL GATE TO DHARMAPURI ON NEW NO. NH-44 (OLD NO. NH-7) - ON LHS TOWARDS DHARMAPURI	DHARMAPURI	1800	40	45	NH44(OLD NH-7)
28	DHARMAPURI TO THOPPUR ON NEW NO. NH-44 (OLD NO. NH-7) - ON LHS TOWARDS THOPPUR	DHARMAPURI	1800	40	45	NH44(OLD NH-7)
29	KARUR NH-67 CIRCLE TO GOVINDAMPALAYAM ON KOVAI ROAD	KARUR	1800	40	45	NH-67
30	MALLUR TO PARAMATHI VELUR ON NEW NO. NH-44 (OLD NO.NH-7) ON LHS TOWARDS PARAMATHI VELUR	NAMAKKAL	1800	40	45	NH44(OLD NH-7)
31	NH 79, BETWEEN SEELANAICKENPATTI & RAMALINGAPURAM, RHS	SALEM	1800	40	45	NH-79
32	SALEM TOWN WITH IN CORPORATION LIMITS	SALEM	400	20	20	
33	TAMBARAM TO SP KOIL ON RHS FROM TAMBARAM	KANCHIPURAM	1800	40	45	NH-45
34	TAMBARAM TO GUDUVANCHERY LHS FROM TAMBARAM	KANCHIPURAM	1800	40	45	NH-45
35	PAZHANJUR - SRIPERUMPUDUR ON LHS FROM PAZHANJUR	KANCHIPURAM	1800	40	45	NH-4
36	PAZHANJUR - SRIPERUMPUDUR ON RHS FROM PAZHANJUR	KANCHIPURAM	1800	40	45	NH-4

Note: For advertised locations within Municipal Limits/Corporation/City Limits, more than one site can also be taken by the Corporation subject to commercial viability of the site/site potential.

THIS ADVERTISEMENT IS FOR SUITABLE LAND AND NOT FOR DEALERSHIPS

The following may kindly be noted :

- The land offered on National Highway shall meet the NHA Guidelines contained in Govt. of India, Ministry of Road Transport & Highways letter No. RW/NH - 33023/19/99 - DO-II dated 25.09.03 / 17.10.03 and further amendments if any.
- The property should have a clear and marketable title.
- The bidders shall arrange for all statutory clearances such as Urban Land Ceiling, Non-Agricultural Permission, Income-tax clearance, Nil-Encumbrance Certificates etc.,
- Plots of land with availability of electricity and water connection will be preferred.
- Payment will be made by cheque at the time of registration of sale deed.
- In case of Joint bidders or if the entire land does not belong to the bidder, then the group of persons who have plots contiguous to each other meeting our requirement can quote through one of them holding Power of Attorney for the others.
- Lands with Non-Agricultural conversion, particularly Commercial Conversion will be preferred. Those offering Agricultural land shall convert the same to Non-Agricultural, more particularly commercial conversion for use of petrol pump and other allied purposes at their own expenses and cost before registration of sale deed / lease deed.
- The land proposed for sale should be clearly partitioned and the title document / Khewat / Khatauni, Khasra / Girdawari should clearly indicate and confirm the same.
- Cost of land filling / cutting including cost of retaining wall / hume pipes etc. to bring the offered site to road level as estimated by HPCL will be taken into consideration for commercial evaluation of bids.
- Land coming under green belt shall not be considered.
- Brokers and property dealers need not apply.
- This Advertisement is not meant for Retail Outlet Dealerships.
- Those who have submitted their offer(s) for any of the above locations in response to our earlier advertisement(s) should submit fresh offer(s) if interested. Offers should be submitted on a two bid system in two different sealed envelopes as under :
 - TECHNICAL BID:** Details of the plot of land offered along with documents if any, must be signed and put in a sealed envelope clearly superscribed as "Technical Bid". Technical bid should not have any reference of offer price / cost of land. The Following details should be furnished by the bidder. i) Name of the applicant with full address and contact number. ii) Name of the owner(s) of the land. iii) Key Plan showing details of the property. iv) Area offered for Sale/Lease along with dimensions of the plot. v) 7/12 Extract or its equivalent viz., Khatauni, Jamabandi, Khasra, Girdawari, Chitta, Adangal etc. and title deed viz., Sale Deed, Patna with link documents etc. establishing the ownership of the land. vi) Power of Attorney holders should submit a copy of Registered Power of Attorney. Offers received without the documents stipulated in item (v) and (vi) will be rejected. **B) FINANCIAL BID:** The financial bid should contain the following : i) Expected sale consideration in ₹ per sq. mtr. (in case of sale). ii) Expected basic monthly rental in ₹ per sq. mtr. with enhancement if any. (In case of lease) (please clarify whether the offer is for sale or lease or for both). Financial Bid should be placed in a separate sealed envelope and superscribed as "Financial Bid". 14) Both sealed Technical and Financial Bid envelopes should be put in a third envelope sealed and superscribed as "Offer for land at". 15) The offer submitted should be valid for a period of 180 days from the due date or such extended period as may be mutually accepted. 16) Separate offer should be given for each location. Interested parties may apply to the respective office addressed by the due date / time indicated below : The due date and time for receipt of the offers will be **29th January 2018 at 1600 hrs.** at the respective offices as mentioned below. The offers received after the due date and time will not be considered. The technical bid will be opened on **29th January 2018 at 1700 hrs.** at the below mentioned addressess. Interested bidders may be present at the time of opening the technical bid. 17) HPCL reserves its rights to cancel the entire advertisement (or) any locations advertised.

Note : For more details log on to www.hindustanpetroleum.com

For Serial Nos. 1-10	For Serial Nos. 11-17	For Serial No. 18-24	For Serial No. 25-32	For Serial No. 33-56
Hindustan Petroleum Corporation Limited, Trichy Regional Office , MDSR ENCLAVE, 2 nd Floor, 90, Bharatidasan Street, Cantonment, Trichy-620001 Phone: 0431-2401185	Hindustan Petroleum Corporation Limited, Coimbatore Regional Office , HP House, 18/3, Big Bazar Street, Coimbatore-614001 Phone: 0422-2307463	Hindustan Petroleum Corporation Limited, Madurai Regional Office , 1 st Floor, BSNL CMTS Building, Ellis Nagar Main Road, Ellis Nagar, Madurai-625010 Phone: 0452-2302803	Hindustan Petroleum Corporation Limited, Salem Regional Office , 1 st Floor, KPN Fuel Service, No.79 Thiruvagoundnr Bye pass, Salem-636005 Phone: 0427-2333836	Hindustan Petroleum Corporation Limited, Chennai Region Office , Petro Bhavan, 2 nd Floor, No.82, TTK Road, Alwarpet, Chennai-600018 Phone : 044-24984342



B-13011/1/2019-20/AQM

August 16, 2021

OFFICE MEMORANDUM

Sub: Addendum to the Guidelines for Setting Up of New Petrol Pumps issued on January 07, 2020 -regarding.

CPCB in compliance of the Hon'ble National Green Tribunal order dated January 18, 2019 in O.A. No. 86/2019: Gyanprakash @ Pappu Singh Vs UoI & Ors. issued guidelines for Setting Up of New Petrol Pumps vide O.M. No. B-13011/1/2019-20/AQM/10809 dated January 07, 2020.

Hon'ble NGT vide further orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M.P & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was referred to the Expert Committee and the draft guidelines for implementation in case of petrol pumps near water bodies were prepared. The guidelines also specify the groundwater and soil sampling protocol, frequency of sample collection and the prescribed parameters and screening values to be adopted. The same monitoring protocol and parameters/ values (except for monitoring frequency) need to be adopted for petrol pumps covered under the guidelines dated January 07, 2020.

These draft guidelines were placed in public domain for seeking comments/suggestions from public and concerned stakeholders. These were reviewed by the Expert Committee and the guidelines have been finalised and are hereby issued as addendum to the earlier CPCB Guidelines dated January 07, 2020 for implementation by concerned stakeholders.

This issues with the approval of the Competent Authority.

(P.K. Gupta)

Additional Director & Divisional Head
AQM Div.

Encl.: As Above

To

1. All SPCBs/ PCCs
(As per list enclosed)

with a request to circulate to Commissioner of civil supplies or other similar authorities who look after issues related to petrol pumps at State/ UT level and District Collectors/ Commissioners /Deputy Commissioners.

List of Stakeholders

1.	The Member Secretary Andhra Pradesh State Pollution Control Board D. No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalmvari Street, Kasturibaipet, Vijayavada-520010	2.	The Member Secretary Arunachal Pradesh State Pollution Control Board 'ParyavaranBhavan', Yupla Road, PappuNallah, Naharlagun – 791110 Arunachal Pradesh
3.	The Member Secretary Assam State Pollution Control Board Bamunimaidan, Guwahati – 781021 Assam	4.	The Member Secretary Bihar State Pollution Control Board Parivesh Bhawan, Plot No.N-B/2, Patliputra Industrial Area Patna-800023
5.	The Member Secretary Chhattisgarh Environment Conservation Board Paryavas Bhawan, North Block Sector-19 NayaRaipur – 492 099 Chhattisgarh	6.	The Member Secretary Goa State Pollution Control Board - Nr. Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez Goa - 403511
7.	The Member Secretary Gujarat State Pollution Control Board Sector 10-A, Gandhi Nagar – 382043 Gujarat	8.	The Member Secretary Haryana State Pollution Control Board C-11, Sector 6, Panchkula, Haryana 134109 Haryana
9.	The Member Secretary Himachal Pradesh State Pollution Control Board ParyavaranBhavan, Phase III, New Shimla – 171009 Himachal Pradesh	10.	The Member Secretary J&K State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu (J&K)
11.	The Member Secretary Jharkhand State Pollution Control Board T.A Building, HEC Campus, P.O. Dhurwa Ranchi – 834004 Jharkhand	12.	The Member Secretary Karnataka State Pollution Control Board ParisaraBhavan, 4 th & 5 th floors Church Street, Bangalore 560 001 Karnataka
13.	The Member Secretary Kerala State Pollution Control Board Plamoodu Junction, Pattam Palace P.O. Thiruvananthapuram – 695004 Kerala	14.	The Member Secretary Maharashtra State Pollution Control Board Kalpataru Point, 3 rd & 4 th floors Sion Matunga Scheme Road No. 6 Opp. Cine Planet, Sion Circle, Sion (E), Mumbai 400 022, Maharashtra
15.	The Member Secretary Madhya Pradesh State Pollution Control Board ParyavaranParisar, E-5 Arera Colony Bhopal – 462016 Madhya Pradesh	16.	The Member Secretary Manipur State Pollution Control Board Lamphepat, Imphal West D.C. Office Complex – 795004 Manipur
17.	The Member Secretary Meghalaya State Pollution Control Board Arden, Lumpyngngad, Shillong – 793014 Meghalaya	18.	The Member Secretary Mizoram State Pollution Control Board. New Secretariat Complex, Khatla,Thlanmual Peng, Aizawl Mizoram 796001
19.	The Member Secretary Nagaland State Pollution Control Board Signal Point, Dimapur, Nagaland – 797112 Nagaland	20.	The Member Secretary Odisha State Pollution Control Board Paribesh Bhawan A-118, Nilakanta Nagar, Unit VIII, Bhubaneswar – 751012 Odisha
21.	The Member Secretary Punjab State Pollution Control Board Nabha Road, ITI Rd, Adarsh Nagar, Prem Nagar, Patiala – 147001, Punjab	22.	The Member Secretary Rajasthan State Pollution Control Board A-4 Institutional Area, JhalaneDungri Jaipur – 302004, Rajasthan

23.	The Member Secretary Sikkim State Pollution Control Board State land Use & Environment Cell Govt. of Sikkim, Deorali, Gangtok, Sikkim	24.	The Member Secretary Tamil Nadu State Pollution Control Board No. 76, Mount Salai, Guindy, Chennai - 600032 Tamil Nadu
25.	The Member Secretary Telangana State Pollution Control Board Paryavaran Bhavan A-3, Industrial Estate, Sanath Nagar, Hyderabad - 500 018 Telangana	26.	The Member Secretary Tripura State Pollution Control Board Parivesh Bhawan Pt. Nehru Complex, Gorkhabasti P.O., Kunjaban, Agartala, West Tripura - 799 006 Tripura
27.	The Member Secretary Uttarakhand Environment Protection & Pollution Control Board 29/20, Nemi Road, Dehradun - 248001 Uttarakhand	28.	The Member Secretary Uttar Pradesh State Pollution Control Board 3 rd floor, PICUP Bhavan, Vibhuti Khand, Gomti Nagar, Lucknow - 226010 Uttar Pradesh
29.	The Member Secretary West Bengal State Pollution Control Board Paribesh Bhavan Building, No.10-A, Block -LA, Sector 3, Salt Lake City, Kolkata - 700 091, West Bengal	30.	The Member Secretary Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
31.	The Member Secretary Andaman & Nicobar Islands Pollution Control Committee, Department of Science & Technology, Dollygunj Van Sadan, Haddo P.O., Port Blair - 744102	32.	The Member Secretary Chandigarh Pollution Control Committee, Paryavaran Bhawan, Ground Floor, Sector 19 B Madhya Marg, Chandigarh
33.	Member Secretary Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Moti Daman, Daman - 396220	34.	Member Secretary Lakshadweep Pollution Control Committee, Department of Science, Technology & Environment, Kavarati-682555
35.	Member Secretary Pondicherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Pondicherry-600 005		---

2. Joint Secretary (Marketing)
Ministry of Petroleum and Natural Gas, Govt. of India
Shastri Bhavan,
New Delhi – 110001
3. Chief Controller of Explosives
Petroleum and Explosive Safety Organization (PESO)
A Block CGO Complex Fifth Floor Seminary Hills
Nagpur-(Maharashtra) -440006
4. Director
Legal Metrology
Ministry of Consumer Affairs, Food and Public Distribution Deptt. of Consumer Affairs,
Room No.461-A, Krishi Bhawan,
New Delhi - 110 001
5. The Chairman,
M/s. Bharat Petroleum Corporation Limited
Bharat Bhavan, 4 and 6 Currimbhoy Road
Ballard Estate, Mumbai 400 001
6. The Chairman,
M/s. Hindustan Petroleum Corporation Limited
Petroleum House, 17, Jamshedji Tata Road, Mumbai
Maharashtra 400020
7. The Chairman,
M/s. Indian Oil Corporation Limited
Indian Oil Bhawan, G9, Ali Yavar Jung Marg
Bandra East, Mumbai, Maharashtra 400 051
8. The Chairman,
M/s. Shell India Markets Pvt. Ltd.
Plot No. 7, Bangalore Hardware Park,
Devanahalli Industrial Park
MahadevaKodigehalli
Bangalore- 562 149, Karnataka.
9. The Chairman,
M/s Reliance Industries Limited,
Maker Chambers - IV
Nariman Point
Mumbai 400 021, India
10. The Chairman,
M/s. Nayara Energy Limited (Formerly Essar Oil Limited)
5th Floor, Jet Airways Godrej BKC,
Plot No. C-68, G Block
BandraKurla Complex, Bandra East
Mumbai- 450 051

Copy to:

1. Joint Secretary
CP Division
Ministry of Environment, Forest and Climate Change
Indira Paryavaran Bhavan,
Jorbagh Road, New Delhi – 110 003
2. Regional Director
Regional Directorate, Lucknow
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,
Lucknow– 226010
3. Regional Director
Regional Directorate, Bengaluru
A-Block, Nisarga Bhavan,
1st and 2nd Floors, 7th D Cross, Thimmaiah Road, Shivanagar,
Bengaluru-560079
4. Regional Director
Regional Directorate, Bhopal
Parivesh Bhawan, Paryavaran
Parisar E-5, Arera Colony, Bhopal-462016
5. Regional Director
Regional Directorate, Vadodara
Parivesh Bhawan, Opp. Ward No. 10 VMC Office Subhanpura,
Vadodara –390023
6. Regional Director
Regional Directorate, Shillong
"TUM-SIR". Lower Motinagar,
Near Fire Brigade H.Q., Shillong–793014
7. Regional Director
Regional Directorate, Kolkata
'South end Conclave' Block-502, 5th & 6th Floor, 1582,
Razidanga, Main Road, Kolkata- 700107
8. Regional Director
Regional Directorate, Tamil Nadu
Second Floor, No.77-A, South Avenue Road, Ambattur Industrial Estate, Ambattur
Taluk, Thiruvallur District, Chennai- 600 058, Tamil Nadu.
9. Regional Director
Regional Directorate, Chandigarh
e-mail- gurnamsingh.cpcb@nic.in
10. Regional Director
Regional Directorate, Pune
e-mail - bksharma.cpcb@nic.in
11. PA to CCB
12. AO to MS
13. IT Division : for uploading on CPCB website

ADDENDUM TO GUIDELINES FOR SETTING UP OF NEW PETROL PUMPS

The Hon'ble NGT vide orders dated 23.07.2020 and 09.10.2020, in the matter of Suresh Mandaloi Vs. State of M. P. & Ors. (O.A. No. 61 of 2019 (CZ)), directed MoEF&CC and CPCB to submit a report with regard to the minimum distance from water bodies to the petrol pump.

The matter was subsequently referred to the Expert Committee constituted by CPCB earlier in the matter of guidelines for setting up of new petrol pumps and the following addendum guidelines (to guidelines dated 07.01.2020) have been finalised for implementation in case of petrol pumps near water bodies:

- a) All the surface water bodies irrespective of utility shall be protected from any possible contamination. These include lakes, ponds, streams, rivers, wetlands, canals and creeks, as per revenue records. Retail Outlets shall not be located within a distance of 50 meters from the nearest point of water bodies. In case of streams and rivers, the distance shall be considered from floodway. In case floodway is not defined, the distance shall be considered from firm banks/ edge of river. The siting criterion is to be implemented for all new petrol pumps where construction by OMCs starts post the issuance of these guidelines.
- b) Retail outlets coming within 50 meter to 100 meter from the nearest point of surface water body shall have secondary containment by way of double walled tanks or concrete protection walls around Underground Storage Tank (UST).
- c) Groundwater and soil quality monitoring near the premises of fuel retail outlets shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation. The monitoring shall be done for those Fuel Retail Outlets which are located within 100 meter from the nearest point of surface water bodies. These shall be applicable to all petrol pumps, regardless of the date of establishment. In case of any clarification and/or difficulty in obtaining samples for groundwater and soil quality monitoring, OMCs may seek

assistance of local administration/SPCB/PCC/CGWB. Protocol for soil and groundwater monitoring is annexed as Annexure-I.

- d) Groundwater and soil quality monitoring shall also be conducted by OMCs before installation of the new fuel retail outlet, for those retail outlets coming up within 100 meter from the nearest point of surface water bodies.

NOTE: These guidelines are supplementary to all existing relevant Rules, Guidelines, Orders, Notifications such as Wetlands (Conservation and Management) Rules, 2017, Coastal Regulation Zone (CRZ) Notification, 2011 etc. The other measures, prescribed in CPCB guidelines for setting up of new petrol pumps dated 07.01.2020, for containment and treatment of spillages, check on leakages from USTs, treatment and disposal of sludge removed from underground tanks during cleaning, measures for protection of workers' health, audit of all protection measures and monitoring system implemented at petrol pumps, shall also apply to the fuel retail outlets falling in the criteria specified above.

Monitoring protocol specifying the prescribed parameters and screening values annexed with these guidelines (other than the monitoring frequency), shall also be adopted for those retail outlets where CPCB guidelines dated 07.01.2020 are applicable.

These guidelines shall be reviewed from time to time.

Annexure-I**Protocol for monitoring quality of soil and groundwater near the premises of fuel retail outlets**

Samples of groundwater being used for drinking purposes shall be collected from at least three different directions with reference to the retail outlet. The sampling point should be preferably within 50m distance from the underground storage tank location at the retail outlet. The samples shall be analysed for the following parameters:

Table 1.

Sr. No.	Parameter	Screening Values
1.	Total petroleum hydrocarbons (C ₁₀ -C ₄₀)	0.6mg/L
2.	BTEX	i. Benzene- 0.01mg/L ii. Toluene- 0.7mg/L iii. Xylene-0.5mg/L
3.	Methyl Tertiary Butyl Ether	13µg/l
4.	Total PAH	0.0001mg/l

Further, soil sample shall be collected from a borehole within the premises of the fuel retail outlet adjacent to the Underground Storage Tank (UST) pit. The depth of bore hole should be up to 1m below the bottom of the storage tank level. Soil samples shall be analysed for the following parameters:

Table 2.

Sr. No.	Parameter	Screening Values(mg/kg)
1.	Total petroleum hydrocarbons (TPH)	5000
2.	Benzene	5
3.	Toluene	30
4.	Xylene	50
5.	Methyl Tertiary Butyl Ether	100
6.	Total PAH	40

Ground water and soil quality monitoring shall be conducted by OMCs once a year through E (P) Act, 1986 approved labs or labs with national/international accreditation and the reports are to be submitted to SPCB. The soil monitoring shall be done in first six months while groundwater monitoring shall be done in the next six months.

In case of exceedance of screening by any parameter, or in case of leakage resulting in soil/groundwater contamination, the measures/steps as prescribed in the guidelines for setting up of petrol pumps dated 07.01.2020 shall be taken up. Assessment and remediation shall be carried out as per the guidelines issued by MoEF&CC and CPCB.

POSTED ON 31.08.2021
FOR FURTHER HEARING

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL SOUTHERN ZONE
SITTING AT CHENNAI**

Original Application No. 146 of 2021 (SZ)

Rangadurai Thirunavukarasu,
S/o. Thirunavukarasu,
No.12/45, Pillaiyar Koil Street,
Velachery
Chennai - 600 042 ... Applicant

and

The Commissioner of Police,
Greater Chennai Police,
No.132, Commissioner Office Building,
EVK Sampath Road, Vepery,
Periyamet, Chennai – 600 007
and others ... Respondents

REJOINDER AFFIADVIT TO
8th RESPONDENT

**V.B.R Menon, B.E, MBA(IIMA), LLB,
(Ms – 23 / 2012)
Counsel for the Applicant**